

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 124**  
**(IB)-458(PB)/2021**

**IN THE MATTER OF:**

State Bank of India ... Petitioner/Applicant  
v.  
Mr. Amrit Pal Singh Chadha ... Respondent

**Order Under Section 95 (1) of Insolvency & Bankruptcy Code (IBC)**

**Order delivered on 23.09.2022**

**CORAM:**  
**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**PRESENT:**


For the Applicant : Mr. PBA Srinivasan, Mr. Parth Tandon, Ms. Srishti Bansal, Ms. Prerana Sabharwal, Mr. V Aravind, Mr. Parth Kumar, Advs.  
For the RP : Ms. Nainshree Goyal, Adv. a/w Mr. Deepak Maini, RP in person

**ORDER**

**IA-2455/2022**

In view of the proceedings pending before Hon'ble Supreme Court in the case of *Sanjay Singal & Anr. v. Union of India & Ors. (Writ Petition(s) (Civil) No(s). 510/2022)* & *Ashok Pranjivan Bosmiya v. Union of India & Ors. (Writ Petition (Civil) No. 705/2022)*, we are inclined to adjourn the matter to 04.11.2022.

  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**